

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-20/2001/10350/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri D.Ullah,
District and Sessions Judge,
Kamrup, Amingaon.

Dated Guwahati, the th 17 November, 2022.

Sub:- **Earned leave.**

Ref:- Your letter No. DJKA/9254/2022 Dated 14th November, 2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 10 days from 14.11.2022 to 23.11.2022** (sufficing 24.11.2022), subject to submission of latest Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. You have been allowed to hand over charge to the Addl. Sessions Judge cum Special Judge (POCSO), Kamrup, Amingaon and in her absence to the Additional District & Sessions Judge, Kamrup, Amingaon.

Further, your prayer for **cancellation of casual leave on 14.11.2022**, has been allowed.

Yours faithfully,

Sdt

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2001/10351-10352/A, dated , 17-11-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. Copy of application in prescribed format is enclosed herewith.
2. ✓ The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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